

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3960
ANSWERED ON:18.02.2014
CONVICTION RATE
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether as per the data released by the National Crime Records Bureau in the past decades, the rate of conviction in crimes committed under the Indian Penal Code has dropped considerably from 62.7 percent in 1972 to 38.5 per cent in 2012;
- (b) if so, the conviction rate of various crimes at present along with the States which are lagging behind, and the reasons therefor, State/UT-wise;
- (c) whether inadequacy of investigation officers and prosecuting officers is one of the reason for the low conviction rate; and
- (d) if so, the steps taken or being taken by the Government to increase the conviction rate?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (b): State/UT wise decadal data on conviction rates of IPC Cases during 1972, 1982, 1992, 2002 and 2012 are enclosed at Annexure.

The State/UT-wise decadal data for the year 1972 and 1982 is not available with National Crime Records Bureau (NCRB).

(c) to (d): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Crime against Women has been issued on 4th September 2009, Advisory on crime against children has been issued on 14th July 2010, Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010, Advisory on Preventing & Combating Cyber Crime against Children has been issued on 4th January 2012, Advisory on preventing and combating Human Trafficking in India has been issued on 1st May 2012, Advisory on Registration of FIR irrespective of territorial jurisdiction has been issued on 10th May 2013 and Advisory on compulsory Registration of FIR under Section 154 of Criminal Procedure Code (Cr.P.C.) when the information makes out a cognizable offence, has been issued on 5th February 2014.